

**GOVERNMENT OF MEGHALAYA  
LAW (A) DEPARTMENT**

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No. LJ (A) 11/99/155

Dated Shillong, the 1<sup>st</sup> February, 2019.

**CORRIGENDUM**

In notification No. LJ (A) 11/99/154 dt. 27<sup>th</sup> November, 2018, in sub-rule (2) of rule 3 of the Medical Facilities for the Retired Judges of the High Court of Meghalaya and their Families Rules, 2013, after the words "retired Judge" occurring therein, the words "Spouse and dependent Children" shall be inserted.

*sd/-*

(Shri W. Khylllep)  
Commissioner & Secretary to the Govt. of Meghalaya,  
Law (A) Department.

Memo No. LJ (A) 11/99/155-A,

Dated Shillong, the 1<sup>st</sup> February, 2019.

Copy to :-

1. The Officer on Special Duty, Cabinet Affair Department.
2. The Registrar General, High Court of Meghalaya, Shillong.
3. The Accountant General (A & E), Meghalaya, Shillong.
4. Treasury Officer, Shillong South Treasury.
5. Finance (E) Department.
6. Health & Family Welfare Department.
7. Guard file.
8. D.E.O, Law (A) to upload the corrigendum.

By order etc.,

Commissioner & Secretary to the Govt. of Meghalaya,  
Law (A) Department.

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